[ COUNCIL ]

[Shri B. N. Datar.] papers as required under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952: ----

The Finance

- Rule for reimbursement by Government to a Minister of the net deductions made by an Air Transport Company on cancellation of the air passage.
- (ii) Amendment to the Ministers (Advance for motor-cars) Rules. [Placed in Library. See No. S-35/53.1

## THE CALCUTTA HIGH COURT (EXTENSION OF JURISDIC-TION) BILL, 1953

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : Sir. I bee to move for leave to introduce a Bill to extend the jurisdiction of the Hieh Court at Calcutta to Chandernaeore and the Andaman and Nicobar Islands.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to extend the jurisdiction of the High Court at Calcutta to Chandernaeore and the Andaman and Nicobar Islands."

The motion was adopted.

DR. K. N. KATJU: Sir. I beg to introduce the Bill.

THE FINANCE BILL. 1953-contd.

MR. CHAIRMAN: We get back to the discussion of the Finance Bill. 1953. Shri Gulsher Ahmed.

SHRI GULSHER AHMED (Vindhya Pradesh): Yesterday I promised to give the House more information about the economic situation in my State before the Income Tax Act was introduced. The Vindhya Pradesh is a purely agricultural State.

KHWAJA INAIT ULLAH (Bihar): Please speak louder.

Bill, 1953

SHRI GULSHER AHMED: We have not got any industries in that State. The only cottage industry that we have there is the manufacturing of bidis and weaving.

SHRI J. R. KAPOOR (Uttar Pradesh): If the hon. Member would go to the back seat and speak then he would be more audible.

SHRI GULSHER AHMED: Most of the trade was in the form of import from British India to the Indian States and vice versa. All these areas composed what were called the princely States and we did not have any kind of taxes like the income-tax or super-tax. We had, of course, different' kinds of taxes which were known as customs permits. But then these States were merged together and brought into one unit, now known as the Vindhya Pradesh.

With the Rajpramukh it was made a Part B State. Then, in the year 1949, before the Constitution was enforced, it was made int^ a Part C State-(a Chief Commissioner s Province) and the institution of Rajpramukh was abolished. But. in the year 1949, the Central taxation laws were extended to Part B and Part C States, as a result of which, in the year 1950-51, people were asked to file returns of the income that they had made in the previous years. Besides this, the Income Tax Officer also served a notice on the merchants to furnish the accounts for the years 1943 to 1949 on the presumption that, as they were selling goods in British India, they must have been making profits or profits might nave accrued in British India. So, they are liable' for taxation. Well, Sir, I would just read a few portions of the section of the Income Tax law which is rele-vant for this discussion so that 1 may be able to make myself dear to this House because, without reading that section I will not be able to make myself clear. That is section 34 of